

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 228 OF 2006

[Arising out of Order-in-Original No: 128/2005/CAC/CC(I)/AKP dated 30th November 2005 passed by the Commissioner of Customs (Import), Mumbai – I.]

Uhde India Ltd
Uhde House, LBS Marg, Vikhroli (W)
Mumbai – 400 083

... Appellant

versus

Commissioner of Customs (Import)
New Custom House, Ballard Estate
Mumbai - 400001

...Respondent

WITH

CUSTOMS APPEAL NO: 288 OF 2006

[Arising out of Order-in-Original No: 128/2005/CAC/CC(I)/AKP dated 30th November 2005 passed by the Commissioner of Customs (Import), Mumbai – I.]

Rakesh Yadav
R/o 353, Sector – 3, Sadiq Nagar, New Delhi 110049

... Appellant

versus

Commissioner of Customs (Import)
New Custom House, Ballard Estate
Mumbai - 400001

...Respondent

APPEARANCE:

None for the appellants

Shri Manoj Das, Assistant Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A / 87141-87142 /2021

DATE OF HEARING:	15/11/2021
DATE OF DECISION:	15/11/2021

PER: C J MATHEW

These appeals have been filed against order-in-original no. 128/2005/CAC/CC(I)/AKP dated 30th November 2005 of Commissioner of Customs (Import), Mumbai – I.

2. None appeared for the appellants. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several notices having been issued, the appellants have not been represented in any of the hearings on days of listing for disposal. Accordingly, the appeals are dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)